

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 320
IB-592(ND)/2021

IN THE MATTER OF:

M/s. Bank of Baroda through Reshma Mittal

.....**APPLICANT/PETITIONER**

Vs.

M/s. Praveen Sharma.

.....**RESPONDENT**

SECTION

U/s 95(1)

Order delivered on 31.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **27.02.2024.**

Sd/-
(Court Officer)